

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00641/2018**

**Dated Thursday the 7<sup>th</sup> day of June Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

Smt. S. Sneka Priya Kumari  
No. 4/151-1 Engineers Colony  
Jagir Reddiapatti  
Salem 636 302. .. Applicant

**By Advocate M/s. Ratio Legis**

**Vs.**

Union of India, rep. by  
The General Manager  
Southern Railway  
Park Town, Chennai – 600 003. ... Respondent

**By Advocate Mr. P. Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard both sides. The applicant has filed this OA seeking the following relief:-

“To call for the records related to request made by the applicant and the service particulars of the applicant's father and this Hon'ble may be pleased to direct the first respondent to consider the request of the applicant for compassionate appointment in terms of the mandatory provisions and to pass such other order/orders”

2. It is submitted that the applicant is a married daughter of railway employee one late M. Subramanian who died in harness on 29.08.2017. The applicant submitted Annexure A1 and A2 representations dated 23.11.2017 and 09.02.2018 respectively seeking compassionate appointment, which are still pending with the respondents for consideration. Hence this OA.

3. It is submitted that the applicant would be satisfied if the respondents would decide her representation within a time limit to be stipulated by the Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents.

5. Keeping in view the limited relief sought and without going into the substantive merits, I deem it appropriate to direct the respondents to consider

Annexure A1 and A2 representations of the applicant dated 23.11.2017 and 09.02.2018 respectively and pass a reasoned order within a period of two months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
07.06.2018

AS